

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1171
TO BE ANSWERED ON 22ND DECEMBER, 2017**

LAND TO PRIVATE HOSPITALS

1171. SHRI INNOCENT:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether land is provided by the Government at subsidised rates to set up private hospitals and if so, the details thereof;
- (b) whether such private hospitals are bound to treat poor patients free of cost or at subsidised rates and if so, the details thereof;
- (c) whether the Centre or the States have set up any monitoring committee or made any arrangement to ensure free treatment of the poor by private hospitals and if so, the details thereof; and
- (d) whether the Government proposes to issue any fresh guidelines to private hospitals built on Government land and if so, the details thereof and the steps taken by the Government in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

- (a): 'Health' being a state subject, such information is not maintained centrally.

However, as per information furnished by Land and Development Office (L&DO), Ministry of Housing and Urban Affairs, land has been allotted to following private hospitals in Delhi by L&DO, at concessional rates:

- i. Sir Ganga Ram Hospital
- ii. Veeranwali International Hospital (Delhi Hospital Society)/ PRIMUS-ORTHO
- iii. Dr. Vidya Sagar Kaushalya Devi Memorial Trust (VIMHANS)
- iv. Moolchand Khairati Ram Hospital
- v. St. Stephens Hospital
- vi. An additional strip of land measuring 773 sq. yds was allotted to R.B. Seth Jessa Ram Hospital for expansion of the Hospital

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(b): Govt. of National Capital Territory of Delhi (GNCTD) has informed that as per the order of Hon'ble High Court of Delhi dated 22.03.2007 in Writ Petition (C) 2866/2002, identified private hospitals will provide free treatment to 25% of the total OPD and 10% of the total IPD patients of Economically Weaker Section.

(c): Further, it has been intimated by Delhi Government that there is a monitoring Committee for this purpose comprising of the following members:

- i. Director General of Health Services, Chairperson.
- ii. Medical Superintendent, Nursing Home Cell (DGHS)
- iii. Dr. R. N. Das, Incharge EWS (DGHS)
- iv. Mr. Ashok Aggarwal, Lawyer Social Jurist Group.

(d): There is no such proposal under consideration, at present.

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